

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AAISHNI PHARMACEUTICALS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	Aaishni Pharmaceuticals Private Limited
2	Date of incorporation of corporate debtor	17-01-2014
3	Authority under which corporate debtor is incorporated /registered	Registrar of Companies, Mumbai
4	Corporate Identity No. of corporate debtor	U24233MH2014PTC252204
5	Address of the registered office and principal office (if any) of corporate debtor	3- Aashirwad, 51- Vallabh Nagar N S Road No -2, JVPD, VileParle West, Mumbai City, Mumbai, Maharashtra, India, 400056
6	Date of closure of Insolvency Resolution Process	21-08-2024
7	Liquidation commencement date of corporate debtor	22-08-2024 (Order received on 28-08-2024)
8	Name and registration number of the insolvency professional acting as liquidator	CA Kshitiz Gupta IBBI/IPA-002/IP-N00721/2018-19/12140
9	Address and e-mail of the liquidator, as registered with the Board	F-52, First Floor, Centrium Mall, Lokhandwala Township, Kandivali East, Mumbai - 400101 Email id: kshitiz.ca@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	F-52, First Floor, Centrium Mall, Lokhandwala Township, Kandivali East, Mumbai - 400101 Email id: cirp.aaishnipharma@gmail.com
11	Last date for submission of claims	27-09-2024 (as order received on 28-08-2024)

Notes:

- 1 Last date for submission of claims is counted from the date of receipt of order i.e. 28-08-2024
- 2 Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of Aaishni Pharmaceuticals Private Limited on 22-08-2024 (Order received on 28-08-2024)
- 3 The stakeholders of Aaishni Pharmaceuticals Private Limited are hereby called upon to submit their claims with proof on or before 27-09-2024, to the liquidator at the address mentioned against item No.10.
- 4 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
- 5 Submission of false or misleading proof of claims shall attract penalties.
- 6 In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38

Date: 31-08-2024

Place: Mumbai

CA Kshitiz Gupta
Liquidator for Aaishni Pharmaceuticals
Private Limited
AFA Upto October 18, 2024